

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

**STATE JUDICIAL SERVICES – DISTRICT AND SESSIONS JUDGES –
Postings – ORDERS - ISSUED.**

ROC.NO. 577/2023-B.SPL.

NOTIFICATION NO. 53–B.SPL.

DATED:03.02.2023.

- READ:** 1. G.O.Ms.No.15, General Administration (J&RA) Department, Government of Telangana, dated 28.01.2023.
2. G.O.Ms.No.16, General Administration (J&RA) Department, Government of Telangana, dated 28.01.2023.

The High Court is pleased to order the following Postings of District and Sessions Judges:-

I

The candidates mentioned in Column Number 2, who are appointed as District Judges (Entry Level) by direct recruitment and appointment of one District Judge (Entry Level) by transfer through Limited Departmental Competitive Examination (Accelerated Recruitment by transfer) vide G.Os. 1st and 2nd read above respectively, issued by the Government of Telangana are posted to the Courts mentioned in Column Number 3, and directed to take charge of their respective posts from the officers mentioned in Column Number 5 of the corresponding row, in consultation with the concerned Principal District and Sessions Judge.

SL NO	NAME OF THE CANDIDATE	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Smt. Manisha Mehra, H.No. 6-72, Canara Nagar Colony, Near Uppal Bus Depot, Peerzadiguda, Medchal, Malakajgiri District, Telangana-500 098.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Warangal at Hanumakonda Vice Ms. C. Pavani Transferred	—	Smt. C. Pavani

2.	Sri G.Sampurna Anand, F.3, 5-9-22/44, Adarsh Nagar, Hyderabad-500 063.	Judge, Family Court-cum- III Additional District and Sessions Judge, Nalgonda. (Post Kept Vacant)	—	Special Judge for Trial of Cases SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.
3.	Sri Srinivas.T H.No.2-2-806, Amberpet, Hyderabad – 500 013.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nizamabad Vice Sri CH.Panchakshari Transferred	—	I Additional District and Sessions Judge, Nizamabad.
4.	Sri Devineni Ram Prasada Rao, H.No.1-9-1232/A, Flat No.201, Audi Residency apartment, Sahakara Nagar, Hunter Road, Hanumakonda, Telangana- 506 001.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam Vice Sri N.Santhosh Kumar Transferred	—	I Additional District and Sessions Judge, Khammam
5.	Smt. M.Lavanya, 301, Sapna Residency, Balaji Nagar, Road No.5, Medchal, Telangana State – 501401.	Judge, Family Court-cum-IV Additional District and Sessions Judge, Sangareddy (Post Kept Vacant)	—	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Sangareddy.
6.	Smt. Vempati Aparna, Banjara Place Apartments, Palace Colony, Flat No.204, Basheerbagh, Hyderabad-500 063.	II Additional District and Sessions Judge, Khammam (Post Kept Vacant)	—	I Additional District and Sessions Judge, Khammam

7.	Sri Ch.Chandra Kishore, H.No.3/2-17, Road No.3, Tilak Nagar, Beside Mohana Siva Sai Mansion, Srikakulam, Andhra Pradesh-532001.	I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad (Post Kept Vacant)	—	Principal District and Sessions Judge, Vikarabad
8.	Smt. Rachapudi Sreedevi, Flat No.103, Bhavani Residency Apartments, 1 st Lane, Vidyanagar, Guntur, Andhra Pradesh-522007.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Mahabubnagar (Post Kept Vacant)	—	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Mahabubnagar
9.	Smt. D.Sadhana, H.No.7-1-1088, Shanker Veedhi, Secunderabad, Telangana-500 003.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Karimnagar Vice SMT. S.Sreevani Transferred	—	Chairman, Land Reforms Appellate Tribunal -cum- II Additional District and Sessions Judge, Karimnagar
10.	Sri Pogada Krishna Arjun, Flat No.201, 2 nd Floor, Annapurna Flats, D.K. Road, Ameerpet, Fathenagar, Hyderabad, Rangareddy District-500 016.	II Additional District and Sessions Judge, Sangareddy (Post Kept Vacant)	—	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Sangareddy
11.	Ms. Archana Kumari.M, H.No.551, LIG, Road No.3, Opp. Sivalayam, KPHB Colony, Hyderabad, Telangana-500 072.	Judge, Family Court-cum- IV Additional District and Sessions Judge, Khammam (Post Kept Vacant)	—	I Additional District and Sessions Judge, Khammam

12.	Ms. K.Kavitha, H.No.1-11-126/A/101, 2 nd Floor, Shamlal Buildings, Opp. C- Block, Godavari Apartments, Begumpet, Hyderabad, Telangana-500 016.	V Additional District and Sessions Judge, Miryalaguda, Nalgonda District Vice Sri R.Raghunath Reddy Transferred	—	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda
13.	Sri P.Siva Ram Prasad, Prl. Senior Civil Judge- cum-Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.	VI Additional District and Sessions Judge, Sathupally, Khammam District (Post Kept Vacant)	I Addl. Senior Civil Judge- cum-Chief Metropolitan Magistrate- cum-I Addl. Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.	I Additional District and Sessions Judge, Khammam
Sri P.Siva Ram Prasad, shall handover charge of his post i.e., Prl. Senior Civil Judge-cum-Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar. After assumption of charge, the I Addl. Senior Civil Judge-cum-Chief Metropolitan Magistrate-cum-I Addl. Assistant Sessions Judge, Rangareddy District at L.B.Nagar, will be full additional charge of the post of Prl. Senior Civil Judge-cum-Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar, until further orders.				

All the newly appointed 12 District and Sessions Judges (Entry Level) from Serial Nos. 1 to 12 mentioned in column no.2, are hereby directed to take charge of their respective posts on **13.02.2023** without fail.

The officers mentioned at Serial Nos. 1 to 12 in column no.2, are further directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of **Civil Surgeon/District Medical & Health Officer** and also **properties and relations statements, in the prescribed format (enclosed)** to the concerned Prl. District and Sessions Judges/Unit Heads, while reporting to duty, who in turn has to submit the same to the High Court.

In case, the above candidates/officers from whom they have to take charge/handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judges/Unit Heads, shall make alternative arrangements under intimation to the High Court.

The officer mentioned at Sl.No.13 in column no.2, is hereby directed to pronounce the Judgments/Orders which were already reserved and get himself relieved from his present post and take charge of his new post on or before **13.02.2023** without fail.

II


The District and Sessions Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in Column Number 2 are directed to handover charge of their post and also the posts which they have been holding full additional charge, if any, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post and also the posts which his/her predecessor is holding full additional charge, if any, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1	SMT. G.BHAVANI CHANDRA I Additional District and Sessions Judge, Karimnagar	Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge's Court-cum-II Additional Metropolitan Sessions Judge's Court, Ranga Reddy District at L.B. Nagar (Post Kept Vacant)	Principal District and Sessions Judge, Karimnagar	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar

2	<p>SMT. S.SREEVANI Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Karimnagar</p>	<p>I Additional District and Sessions Judge, Karimnagar Vice SMT. G.Bhavani Chandra, Transferred</p>	<p>Chairman, Land Reforms Appellate Tribunal -cum- II Additional District and Sessions Judge, Karimnagar</p>	<p>Principal District and Sessions Judge, Karimnagar</p>
3	<p>Sri R.RAGHUNATH REDDY V Additional District and Sessions Judge, Miryalaguda</p>	<p>I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Malkajgiri (Post Kept Vacant)</p>	<p>Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda</p>	<p>III Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge-cum-Principal Family Court, Medchal-Malkajgiri District at Kukatpally</p>
4	<p>SRI N.SANTHOSH KUMAR Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam</p>	<p>IV Additional District and Sessions Judge-cum-IV Additional Metropolitan Sessions Judge, L.B.Nagar-Cum-I Additional Family Court, Ranga Reddy District at L.B.Nagar (Post Kept Vacant)</p>	<p>I Additional District and Sessions Judge, Khammam</p>	<p>Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum-VII Additional District and Sessions Judge, Rangareddy District at L.B.Nagar</p>
5	<p>Ms. C.PAVANI Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Warangal at Hanumakonda</p>	<p>I Additional District and Sessions Judge, Warangal at Hanumakonda (Post Kept Vacant)</p>	-	<p>Principal District and Sessions Judge, Warangal at Hanumakonda</p>

6	Sri CH.PANCHAKSHARI Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nizamabad	XII Additional District and Sessions Judge-cum-XII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar. (Post Kept Vacant)	I Additional District and Sessions Judge, Nizamabad.	XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar
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- NOTE:
1. The officers mentioned in Sl.Nos.1, 3, 4 and 6 who are under the orders of transfer and posting shall get themselves relieved from their present post and take charge of their new post on or before **10.02.2023** without fail.
 2. The officers mentioned in Sl.Nos.2 and 5 who are under the orders of transfer and posting shall get themselves relieved from their present post and take charge of their new post immediately
 3. The officers mentioned in Sl.Nos.1 to 6 are hereby directed to pronounce the judgments/orders which are already reserved and get themselves relieved from their present posts and take charge of their new posts
 4. All the officers who are under the orders of postings/transfer are hereby directed to inform the High Court about the date of relieving in the previous post and the date of joining in the new post within seven days from the date of joining in the new post
 5. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty


REGISTRAR (VIGILANCE)

To

1.	The Officers concerned.
2.	The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before their Lordship's for kind perusal)
3.	The Registrar General and other Registrars , High Court for the State of Telangana at Hyderabad.
4.	The Chief Judge, City Civil Court, Hyderabad.
5.	The Metropolitan Sessions Judge, Hyderabad.

6.	The Chief Judge, City Small Causes Court, Hyderabad.		
7.	The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.		
8.	The Director, Telangana State Judicial Academy, Secunderabad.		
9.	The Member Secretary, Telangana State Legal Services Authority, Hyderabad.		
10.	THE PRL. DISTRICT AND SESSIONS JUDGES: Warangal at Hanamkonda, Nalgonda, Nizamabad, Khammam, Sangareddy, Vikarabad, Mahabubnagar, Karimnagar, Rangareddy at L.B. Nagar, Medchal Malkajgiri District at Malkajgiri		
11.	THE I ADDL. DISTRICT AND SESSIONS JUDGES: Warangal at Hanamkonda, Nalgonda, Nizamabad, Khammam, Sangareddy, Vikarabad, Mahabubnagar, Karimnagar, Rangareddy at L.B. Nagar, Medchal Malkajgiri District at Malkajgiri		
12.	THE PAY AND ACCOUNTS OFFICER, HYDERABAD		
13.	THE DISTRICT TREASURY OFFICERS: Warangal at Hanamkonda, Nalgonda, Nizamabad, Khammam, Sangareddy, Vikarabad, Mahabubnagar, Karimnagar, Rangareddy at L.B. Nagar, Medchal Malkajgiri District at Malkajgiri		
14.	THE SECTION OFFICERS:-		
	a) Special Officer Section	b) Vigilance Cell	c) E-Section
	d) Work Review Cell	e) O.P.Cell	f) B-Section
	g) Accounts Section	h) Computer Section	i) D-Budget Section
	High Court for the State of Telangana at Hyderabad.		
15.	THE EDITORS:		
	i. The Hindu, Hyderabad		
	ii. The Deccan Chronicle, Secunderabad		
	iii. The New Indian Express, Hyderabad		
	iv. The Eenadu, Hyderabad		
	v. The Vaartha, Hyderabad		
	vi. The Andhra Jyothi, Hyderabad		
	vii. The Siasat, Hyderabad		
	viii. The Sakshi, Hyderabad		
	ix. The Namasthe Telangana, Hyderabad		
	x. The Janatha Daily, 20-125, 4 th Street, Sarada Nagar Colony, Dilsukhnagar, Hyderabad.		
	+ Spare...		

CERTIFICATE OF PHYSICAL FITNESS

Medical Officer not below the rank of Civil Surgeon.
District Medical and Health Officer.

Name and rank of the officer granting the certificate _____

I do hereby certify that I have examined (Full name) _____

_____ a Candidate for employment under the Government of Telangana, in the _____ service, as _____

and cannot discover that he/she has any disease, constitutional, affliction, or bodily infirmity except that his/her weight is an **excess/below** the standard prescribed, or except.

I do/do not consider this a disqualification for the employment he/she seeks.

I do further certify that in my opinion his general physical condition is such as to enable him to perform efficiently the active duties of executive service.

I also certify that he/she has marks of small **pox/vaccination**.

Chest Measurement in Inches	On Full Inspiration	:	
	On Full Expiration	:	
	Difference (expansion)	:	
	Cms.	Cms.	

Height: **Cms.**

Weight **Kgs.**

His/her vision is normal.

Hypermetropic (_____)
(Here enter the degree and defect, and the strength of correction glasses)

Myopic (_____)
(Here enter the degree and defect, and the strength of correction glasses)

Astigmatic (simple or mixed) _____)
(Here enter the degree and defect, and the strength of correction glasses)

Hearing is normal, defective (much or slight).

Urine ----- Does chemical examination show (i) albumen, (ii) sugar, state specific gravity. Personal marks (atleast two should be mentioned)

Station:

Dated:

Signature :

Rank :

Designation :

CANDIDATE'S STATEMENT AND DECLARATION

The candidate must make the statement required below prior to his/her medical examination and must sign the declaration appended thereto in the presence of the Medical Officer. His attention is specially directed to the warning contained in the note below:

1. State your Name in Full :
2. State Your age and place of birth. :
3. (a) Have you ever had smallpox, intermittent or any other fever, enlargement or suppuration of glands, spitting of blood, asthma or inflammation of lungs, heart disease, fainting attacks, rheumatism, appendicitis? :

OR

- (b) any other disease or accident requiring confinement to bed and medical or surgical treatment.
4. When were you last vaccinated? :
5. Have you or any of your near relations afflicted with consumption, scrofula, gout, asthma, fits, epilepsy or insanity? :
6. Have you suffered from any form of nervousness due to over-work or any other cause? :
7. Have you been examined and declared unfit for Government service by a Medical Officer/Medical Board, within the last three years (to be filled in only in the cases of candidates for subordinate services) :
8. Furnish the following particulars concerning your family:- :

Father's age, if living and state of health	Father's age at death and cause of death	Number of brothers living, their ages and state of health	Number of brothers dead, their ages and cause of death
Mother's age, if living and state of health	Mother's age at death and cause of death	Number of sisters living, their ages and state of health	Number of sisters dead, their ages and cause of death

Contd...2.

// 2 //

I declare all the above answers to be, to the best of my belief, true and correct.

I also solemnly affirm that I have not received a disability certificate pension on account of any disease or other condition.

Candidate's Signature:

Signed in my presence:

Signature of Medical Officer:

Note: The candidate will be held responsible for the accuracy of the above statement. By willfully suppressing any information, he will incur the risk of losing the appointment, and if appointed, of forfeiting all claims to superannuation allowance or gratuity.

PROFORMA

01. Name of the officer :
02. Designation :
03. Native District :
04. Mother Tongue :
05. Languages other than mother tongue
and English in which he is proficient :
06. District & Munsifi in which
regularly practiced before
employment :
07. Places served previously with full
dates :
08. Particulars of school and College
going children :

Class in which studying	Medium of instruction if any	Special features if any	Institution and place where at present studying

09. Particulars of property:

District	Munsifi	Property	
		Lands	House

10. Particulars of Relations:

Name and occupation	Place of Munsifi	Nature of Relationship

PLACE:
DATE:

SIGNATURE:
DESIGNATION:

ANNEXURE - 1

Statement of immovable property possessed, acquired and disposed of by Sri _____ of any other person on his behalf or by any member of his family during year ending _____

SUB RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1964

Nature of Property	Situation of Property Survey/Municipal Number with extent	Held in whose name	Date & Mode of acquisition/disposal	Price paid obtained	Source of payment	Whether information given or sanction obtained (with reference No. and Date)	Annual income from property
1	2	3	4	5	6	7	8
01. House							
02. Flat							
03. Shop							
04. House Plot							
05. Agrl Land (dry or wet)							
06. Any other immovable property							

NOTE: Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement

ANNEXURE - II

✓ Statement of movable property possessed, acquired and disposed of by Sri _____
or by any member of his family during year ending:

of any other person on his behalf

SUB RULE (7) OF RULE 9 OF A.P.C.S. (CONDUCT) RULES, 1961

Nature of Property	Held in whose name	Date & Mode of acquisition/disposal	Name & Address of person from whom acquired/ to whom disposed of	Whether transaction done within the limits of jurisdiction	Price paid obtained	Source of payment
1	2	3	4	5	6	7

MOVABLES (WHOSE VALUE EXCEEDS Rs 20,000/-)

VEHICLES:

MOTOR CAR

MOTOR CYCLE/SCOOTER

ANY OTHER VEHICLE

ELECTRICAL GOODS

AIR CONDITIONER

V.C.R. / TELEVISION

REFRIGERATOR

ANY OTHER GOODS:

JEWELLERY:

ORNAMENTS

VESSELS ETC.,

INVESTMENT & CASH:

BANK DEPOSITS / DEBENTURES

SHARES/BANK BALANCE ETC.

FURNITURE:

L.I.V. STOCKS:

ANY OTHER GOODS:

NOTE:- Details of acquisition of property standing in the name of Hindu undivided family or partnership in which the officer holds a claim or share should be separately shown in the statement.